

FORM NO. 122

Form for furnishing details of income under section 392(4)(a) of the Act

Sl. No.	Part A: Particulars of the employee	
1.	Name	<i>(refer Note 1)</i>
2.	Address	<i>(refer Note 2)</i>
3.	Permanent Account Number	
4.	Residential Status	<i>(refer Note 3)</i>
5.	Tax Year	

PART B

Particulars of Income under head "Salaries" due or received from any other employer(s) for the purpose of section 392(4)(a)(i)

Sl. No.	Name of other employer (s)	Permanent Account Number of other employer (s)	Tax Collection and Account Number of other employer(s)	Period of employment	Particulars of salary as defined in section 16, 17 and 18 of the Act, paid or due to be paid to the employee during the year			Total of columns 6, 7 and 8	Amount deducted in respect of life insurance premium, provident fund contribution, etc., to which section 123 applies (give details)	Total amount of tax deducted during the year [enclose certificate issued under section 395(4)]
					Total amount of salary excluding amounts required to be shown in columns 7 and 8	Total amount of house rent allowance, conveyance allowance and other allowances to the extent chargeable to tax [See Schedule III (Table S. No. 11) read with Rule 279 and Schedule III (Table: Sl. No. 12) and Schedule III (Table: Sl. No. 13)]	Value of perquisites and amount of accretion to employee's provident fund account (give details in the Annexure)			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

Signature of the employee

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PART C

Details of particulars for the purpose of section 392(4)(a)(iii), (iv) and (v)

Sl. No.	Particulars							
1.	Loss under the head "Income from house property"							
	Amount of loss		Details					
	(a)		(b)					
2.	Details of any other income chargeable to tax under any other head of income, (not being a loss except "loss under house property" reported in Table no. 1 above) –							
	Income chargeable to tax under head		Nature of Income		Amount of income received/ credited		Any other relevant details	
	(a)		(b)		(c)		(d)	
3.	Details of other Tax Deducted at Source –							
	Section under which tax deducted at source	Name of deductor	Address of deductor	Tax Deduction and Collection Account Number of deductor	Amount of tax deducted	Amount of income received/ credited	Whether amount mentioned in column (f) is included in Sl. No. 2 above (Yes/ No)	Any other relevant details
	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)
4.	Details of Tax Collected at Source –							
	Section under which tax collected at source	Name of collector		Address of collector	Tax Deduction and Collection Account Number of collector	Amount of tax collected	Any other relevant details	
	(a)	(b)		(c)	(d)	(e)	(f)	

DECLARATION

I, , having Permanent Account Number do hereby declare that what is stated above is true to the best

of my information and belief.

Place:

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Date:

Signature of the employee

Name:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Fill 'residential status' as (i) Resident (ii) Non-resident (iii) Resident but not ordinarily resident.
4. Amounts to be filled in ₹ unless otherwise provided.

ANNEXURE

[See column 8 (PART B) of the Form]

Particulars of value of perquisites and amount of accretion to employee's provident fund account

Value of rent-free accommodation or value of any concession in rent for the accommodation provided by the employer (give basis of computation) <[See rule 15]>						
Where accommodation is unfurnished	Where accommodation is furnished				Rent, if any, paid by the employee	Value of perquisite (column 1 minus column 6 or column 5 minus column 6 as may be applicable)
	Value as if accommodation is unfurnished	Cost of furniture* [*] OR hire charges, if hired from a third party	Perquisite value of furniture (10% of column 3) OR actual hire charges payable	Total of columns 2 and 4		
(1)	(2)	(3)	(4)	(5)	(6)	(7)

***(including television sets, radio sets, refrigerators, other household appliances and air- conditioning plant or equipment)*

ANNEXURE

(Contd.)

Whether any conveyance facility has been provided by the employer free or at a concessional rate, or where the employee is allowed the use of one or more motor cars owned or hired by the employer, the estimated value of perquisite (give details) [See rule 15]	Remuneration paid by employer for Domestic and/or personal services provided to the employee (give details) [See rule 15]	Value of free or concessional passages on home leave and other travelling to the extent chargeable to tax (give details) [See rule 278 read With Schedule III (Table S. No. 8)]	Estimated value of any other benefit or amenity provided by the employer, free of cost or at concessional rate not included in the preceding columns (give details), e.g., supply of gas, electricity or water for household consumption, free educational facilities, transport for family, etc. [See rule 15]	Employer's contribution to recognised provident fund in excess of 10% of the employee's salary [See Schedule XI – Part A]	Interest credited to the assessee's account in recognised provident fund in excess of the rate fixed by the Central Government [See Schedule XI – Part A]	Total of columns 7 to 13 carried to column 8 of Part B of this Form
(8)	(9)	(10)	(11)	(12)	(13)	(14)

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Signature of the employee